

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/SPECIAL CIVIL APPLICATION NO. 10207 of 2023**

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BHARTI GOUDA

Versus

NATIONAL INSTITUTE OF DESIGN

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Appearance:

MS SAMRUDDHI V PAWAR(13069) for the Petitioner(s) No. 1

for the Respondent(s) No. 1,2

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CORAM:HONOURABLE MR. JUSTICE NIKHIL S. KARIEL**Date : 19/06/2023****ORAL ORDER**

1. Heard learned Advocate Ms. Samruddhi V. Pawar on behalf of the petitioner who by way of this petition challenges a decision by the respondent no.1 institution dated 09.06.2023 whereby provisional admission of the petitioner is cancelled.

2. Considering the submissions made by learned Advocate for the petitioner it would appear that the institution had granted time for compliance upto 30.06.2023 and whereas instead of waiting till the said date, vide a communication referred to hereinabove, the admission is cancelled more particularly in view of the fact that the petitioner did not upload a document required by the respondent no.1 in a format as prescribed by the respondent no.1 in their E-mail to the present petitioner. It would also appear that the present petitioner had secured Rank 7 in the All India open category and Rank 1 in the All India OBC-NCL category for the course in question i.e the Master programme in Design for Retail Experience.

3. Considering the above interference is required more particularly considering the merit rank secured by the present petitioner interim relief is also required to be granted.

4. Hence issue **Notice** to the respondents returnable on **23.06.2023**. By way of ad-interim relief it is directed that the respondent no. 1 shall not fill up the seat in which the petitioner had provisionally secured admission till the returnable date.

Direct service to serve the respondents through Registered Post A.D./Speed Post is permitted **today**.

NIRU

(NIKHIL S. KARIEL,J)